

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 21/81 SCHEDULED TO BE HELD ON 24.08.2010 BUT ACTUALLY HELD ON 31.08.2010.

The Meeting No. 21/81 of Norms Committee-II was held on 31.08.2010 for the licensing year 2010-2011 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
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1.	Sh. B.D. Ghosh, Addl. IA	M/o Steel
2.	Sh. Gajraj Singh, Sr. D.O.	DHI
3.	Sh. S.K. Jain, DO	DIPP
4.	Sh. K.K.Funda, Asstt. Dir.	MSME
5.	Sh. Raman Kumar, FTDO	DGFT

1	Case No.: 37/21/81-ALC2/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:21/81-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/81/050/00152/AM11/	RLA File :34/24/040/00002/AM11/	Lic.No/Date:3410026791 08.04.2010	Defer Date:12.10.2010
	Decision : The committee observed that the comments from Min. of Mines are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 12.10.2010			

2	Case No.: 23/21/81-ALC2/2010	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:21/81-ALC2/2010 24.08.2010	Status:Deferred
	HQ File :01/81/050/00138/AM11/	RLA File :05/23/040/00027/AM11/	Lic.No/Date:0510263765 06.05.2010	Defer Date:12.10.2010
	Decision : NC decided to forward the application received from the firm to DIPP for examination /comments. The case stands deferred and to be re-listed on 12.10.2010.			

3	Case No.: 13/21/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:21/81-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/81/050/00128/AM11/	RLA File :03/94/040/00126/AM11/	Lic.No/Date:0310573834 12.05.2010	Defer Date:12.10.2010
	Decision : The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 12.10.2010.			

4	Case No.: 19/21/81-ALC2/2010	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:21/81-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/81/050/00134/AM11/	RLA File :02/24/040/00012/AM11/	Lic.No/Date:0210142104 14.05.2010	Defer Date: 12.10.2010
	Decision : The committee decided to forward the application to DIPP. The case stands deferred and to be re-listed on 12.10.2010.			

5	Case No.: 21/21/81-ALC2/2010	Party Name:L D FABRICATORS PVT.LTD,	Meet No/Date:21/81-ALC2/2010 24.08.2010	Status:Deferred
	HQ File :01/81/050/00136/AM11/	RLA File :07/24/040/00023/AM11/	Lic.No/Date:0710071548 14.05.2010	Defer Date: 12.10.2010
	Decision : The committee decided to forward the application to DIPP . The case stands deferred and to be re-listed on 12.10.2010.			

6	Case No.: 22/21/81-ALC2/2010	Party Name:C & S ELECTRIC LIMITED	Meet No/Date:21/81-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/81/050/00137/AM11/	RLA File :05/23/040/00044/AM11/	Lic.No/Date:0510264792 21.05.2010	Defer Date:12.10.2010
	Decision : The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 12.10.2010.			

7	Case No.: 40/21/81-ALC2/2010	Party Name:COLOUR ROOF (I) LTD	Meet No/Date:21/81-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/81/050/00155/AM11/	RLA File :03/94/040/00187/AM11/	Lic.No/Date:0310575439 21.05.2010	Defer Date: 12.10.2010
	Decision : NC decided to forward the application received from the firm to M/o Steel for examination /comments. The case stands deferred and to be re-listed on 12.10.2010.			

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8	Case No.: 20/21/81-ALC2/2010	Party Name:JINDAL SAW LTD	Meet No/Date:21/81-ALC2/2010 24.08.2010	Status:Deferred
	HQ File :01/81/050/00135/AM11/	RLA File :05/23/040/00034/AM11/	Lic.No/Date:0510264863 25.05.2010	Defer Date:12.10.2010
	Decision : NC decided to forward the application received from the firm to DIPP for examination /comments. The case stands deferred and to be re-listed on 12.10.2010.			

9	Case No.: 17/21/81-ALC2/2010	Party Name:JINDAL SAW LTD	Meet No/Date:21/81-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/81/050/00132/AM11/	RLA File :05/23/040/00043/AM11/	Lic.No/Date:0510265201 01.06.2010	Defer Date: 12.10.2010
	Decision : NC decided to forward the application received from the firm to DIPP for examination /comments. The case stands deferred and to be re-listed on 12.10.2010.			

10	Case No.: 18/21/81-ALC2/2010	Party Name:AMELCO KABEL PVT.LTD.	Meet No/Date:21/81-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/81/050/00133/AM11/	RLA File :05/23/040/00152/AM10/	Lic.No/Date:0510265210 01.06.2010	Defer Date: 12.10.2010
	Decision : NC decided to forward the application received from the firm to DIPP for examination /comments. The case stands deferred and to be re-listed on 12.10.2010.			

11	Case No.: 38/21/81-ALC2/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:21/81-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/81/050/00153/AM11/	RLA File :34/24/040/00052/AM11/	Lic.No/Date:3410027185 09.06.2010	Defer Date: 12.10.2010
	Decision : The committee observed that the comments from Min. of Mines are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 12.10.2010			

12	Case No.: 14/21/81-ALC2/2010	Party Name:KANADE ANAND UDYOG PVT. LTD.	Meet No/Date:21/81-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/81/050/00129/AM11/	RLA File :03/94/040/00215/AM11/	Lic.No/Date:0310578681 14.06.2010	Defer Date:12.10.2010
	Decision : : NC decided to forward the application received from the firm to DIPP for examination /comments. The case stands deferred and to be re-listed on 12.10.2010.			

	Case No.: 39/21/81-ALC2/2010		Meet No/Date:21/81-ALC2/2010	Status: Deferred
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13		Party Name: ROTOMAG MOTORS AND	24.08.2010	
	HQ File :01/81/050/00154/AM11/	CONTROLS LTD. RLA File :34/24/040/00045/AM11/	Lic.No/Date:3410027251 17.06.2010	Defer Date: 12.10.2010
	Decision : NC decided to forward the application received from the firm to DIPP for examination /comments. The case stands deferred and to be re-listed on 12.10.2010.			

14	Case No.: 16/21/81-ALC2/2010	Party Name: CARPO ELECTRONIKS LTD,	Meet No/Date:21/81-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/81/050/00131/AM11/	RLA File :06/24/040/00015/AM11/	Lic.No/Date:0610018280 23.06.2010	Defer Date: 12.10.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 12.10.2010.			

15	Case No.: 25/21/81-ALC2/2010	Party Name: EXIDE INDUSTRIES LTD	Meet No/Date:21/81-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/81/050/00140/AM11/	RLA File :02/24/040/00047/AM11/	Lic.No/Date:0210143906 23.06.2010	Defer Date: 12.10.2010
	Decision : NC decided to forward the application received from the firm to DIPP for examination /comments. The case stands deferred and to be re-listed on 12.10.2010.			

16	Case No.: 26/21/81-ALC2/2010	Party Name: EXIDE INDUSTRIES LTD	Meet No/Date:21/81-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/81/050/00141/AM11/	RLA File :02/24/040/00046/AM11/	Lic.No/Date:0210143905 23.06.2010	Defer Date: 12.10.2010
	Decision : NC decided to forward the application received from the firm to DIPP for examination /comments. The case stands deferred and to be re-listed on 12.10.2010.			

17	Case No.: 24/21/81-ALC2/2010	Party Name: ADDI ALLOYS PVT.LTD.	Meet No/Date:21/81-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/81/050/00139/AM11/	RLA File :30/24/040/00016/AM11/	Lic.No/Date:3010067741 25.06.2010	Defer Date: 12.10.2010
	Decision : The committee observed that the case is under examination of M/o Steel. The case stands deferred and to be re-listed on 12.10.2010.			

18	Case No.: 27/21/81-ALC2/2010	Party Name: AMPHENOL OMNICONNECT INDIA	Meet No/Date:21/81-ALC2/2010 24.08.2010	Status: Deferred
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	HQ File :01/81/050/00142/AM11/	RYT LTD. RLA File :04/24/040/00062/AM11/	Lic.No/Date:0410114949 25.06.2010	Defer Date: 12.10.2010
	Decision : NC decided to forward the application received from the firm to MIT for examination /comments. The case stands deferred and to be re-listed on 12.10.2010.			

19	Case No.: 31/21/81-ALC2/2010	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:21/81-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/81/050/00146/AM11/	RLA File :11/24/040/00012/AM11/	Lic.No/Date:1110022675 28.06.2010	Defer Date: 12.10.2010
	Decision : NC decided to forward the application received from the firm to DIPP for examination /comments. The case stands deferred and to be re-listed on 12.10.2010.			

20	Case No.: 32/21/81-ALC2/2010	Party Name:TORRENT CABLES LTD.	Meet No/Date:21/81-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/81/050/00147/AM11/	RLA File :08/24/040/00334/AM10/	Lic.No/Date:0810090103 28.06.2010	Defer Date: 12.10.2010
	Decision : NC decided to forward the application received from the firm to DIPP for examination /comments. The case stands deferred and to be re-listed on 12.10.2010.			

21	Case No.: 35/21/81-ALC2/2010	Party Name:TORRENT CABLES LTD.	Meet No/Date:21/81-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/81/050/00150/AM11/	RLA File :08/24/040/00335/AM10/	Lic.No/Date:0810090105 28.06.2010	Defer Date: 12.10.2010
	Decision : NC decided to forward the application received from the firm to DIPP for examination /comments. The case stands deferred and to be re-listed on 12.10.2010.			

22	Case No.: 30/21/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:21/81-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/81/050/00145/AM11/	RLA File :07/24/040/00093/AM11/	Lic.No/Date:0710072557 29.06.2010	Defer Date: 12.10.2010
	Decision : NC decided to forward the application received from the firm to MNRE for examination /comments. The case stands deferred and to be re-listed on 12.10.2010.			

23	Case No.: 33/21/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:21/81-ALC2/2010 24.08.2010	Status: Deferred

HQ File :01/81/050/00148/AM11/	RLA File :07/24/040/00094/AM11/	Lic.No/Date:0710072556 29.06.2010	Defer Date: 12.10.2010
Decision : NC decided to forward the application received from the firm to MNRE for examination /comments. The case stands deferred and to be re-listed on 12.10.2010.			

24	Case No.: 34/21/81-ALC2/2010	Party Name:TORRENT CABLES LTD.	Meet No/Date:21/81-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/81/050/00149/AM11/	RLA File :08/24/040/00336/AM10/	Lic.No/Date:0810090183 30.06.2010	Defer Date:12.10.2010:
	Decision : NC decided to forward the reply received from the firm to DIPP for examination /comments. The case stands deferred and to be re-listed on 12.10.2010.			

25	Case No.: 29/21/81-ALC2/2010	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:21/81-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/81/050/00144/AM11/	RLA File :11/24/040/00015/AM11/	Lic.No/Date:1110022720 01.07.2010	Defer Date: 12.10.2010
	Decision : NC decided to forward the reply received from the firm to DIPP for examination /comments. The case stands deferred and to be re-listed on 12.10.2010.			

26	Case No.: 15/21/81-ALC2/2010	Party Name:ASHLEY ALTEAMS INDIA LIMITED	Meet No/Date:21/81-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/81/050/00130/AM11/	RLA File :04/24/040/00082/AM11/	Lic.No/Date:0410115213 02.07.2010	Defer Date: 12.10.2010
	Decision : NC decided to forward the application received from the firm to DIPP for examination /comments. The case stands deferred and to be re-listed on 12.10.2010.			

27	Case No.: 28/21/81-ALC2/2010	Party Name:TORRENT CABLES LTD.	Meet No/Date:21/81-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/81/050/00143/AM11/	RLA File :08/24/040/00253/AM10/	Lic.No/Date:0810090292 05.07.2010	Defer Date: 12.10.2010
	Decision : NC decided to forward the application received from the firm to DIPP for examination /comments. The case stands deferred and to be re-listed on 12.10.2010.			

28	Case No.: 1/21/81-ALC2/2010	Party Name:ABB LIMITED	Meet No/Date:21/81-ALC2/2010 24.08.2010	Status: Closed
	HQ File :01/81/050/00116/AM11/	RLA File :07/24/040/00152/AM11/	Lic.No/Date:0710073483	Defer Date:

		09.08.2010	
Decision : NC presumed that RA has issued the licence on net to net basis as per general note 4 of Engineering products and ratification of NC is not required. The case may be treated as closed.			

29	Case No.: 2/21/81-ALC2/2010	Party Name:ABB LIMITED	Meet No/Date:21/81-ALC2/2010 24.08.2010	Status: Closed
	HQ File :01/81/050/00117/AM11/	RLA File :07/24/040/00157/AM11/	Lic.No/Date:0710073484 09.08.2010	Defer Date:
	Decision : NC presumed that RA has issued the licence on net to net basis as per general note 4 of Engineering products and ratification of NC is not required. The case may be treated as closed.			

30	Case No.: 3/21/81-ALC2/2010	Party Name:MAXX MOBILE COMMUNICATIONS LIMITED.	Meet No/Date:21/81-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/81/050/00118/AM11/	RLA File :61/24/040/00041/AM11/	Lic.No/Date:6110000485 09.08.2010	Defer Date: 12.10.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 12.10.2010.			

31	Case No.: 4/21/81-ALC2/2010	Party Name:GUJARAT FOILS LIMITED	Meet No/Date:21/81-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/81/050/00119/AM11/	RLA File :08/24/040/00148/AM11/	Lic.No/Date:0810091095 10.08.2010	Defer Date: 12.10.2010
	Decision : NC decided to forward the application received from the firm to DIPP for examination /comments. The case stands deferred and to be re-listed on 12.10.2010.			

32	Case No.: 6/21/81-ALC2/2010	Party Name:SUN TECHNICS ENERGY SYSTEMS PVT LTD	Meet No/Date:21/81-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/81/050/00121/AM11/	RLA File :07/24/040/00164/AM11/	Lic.No/Date:0710073517 10.08.2010	Defer Date: 12.10.2010
	Decision : NC decided to forward the application received from the firm to MNRE for examination /comments. The case stands deferred and to be re-listed on 12.10.2010.			

33	Case No.: 7/21/81-ALC2/2010	Party Name:GUJARAT FOILS LIMITED	Meet No/Date:21/81-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/81/050/00122/AM11/	RLA File :08/24/040/00149/AM11/	Lic.No/Date:0810091096 10.08.2010	Defer Date:

Decision : NC decided to forward the application received from the firm to DIPP for examination /comments. The case stands deferred and to be re-listed on 12.10.2010.

34	Case No.:8/21/81-ALC2/2010	Party Name:MAGNETI MARELLI UM ELECTRONICS SYSTEMS PVT.LTD.,	Meet No/Date:21/81-ALC2/2010 24.08.2010	Status: Transfer
	HQ File :01/81/050/00123/AM11/	RLA File :05/24/040/00172/AM11/	Lic.No/Date:0510270168 10.08.2010	Defer Date:
	Decision : The Committee observed that the above case does not pertain to NC-II and decided to transfer the case to NC-I.			

35	Case No.:5/21/81-ALC2/2010	Party Name:RUPAM OVERSEAS	Meet No/Date:21/81-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/81/050/00120/AM11/	RLA File :24/24/040/00007/AM11/	Lic.No/Date:2410029261 11.08.2010	Defer Date: 12.10.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 12.10.2010.			

36	Case No.:9/21/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:21/81-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/81/050/00124/AM11/	RLA File :09/24/040/00168/AM11/	Lic.No/Date:0910043050 11.08.2010	Defer Date: 12.10.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 12.10.2010.			

37	Case No.:10/21/81-ALC2/2010	Party Name:ABB LIMITED	Meet No/Date:21/81-ALC2/2010 24.08.2010	Status: Closed
	HQ File :01/81/050/00125/AM11/	RLA File :07/24/040/00173/AM11/	Lic.No/Date:0710073564 11.08.2010	Defer Date:
	Decision : NC presumed that RA has issued the licence on net to net basis as per general note 4 of Engineering products and ratification of NC is not required. The case may be treated as closed.			

38	Case No.:12/21/81-ALC2/2010	Party Name:YAMUNA POWER & INFRASTRUCTURE LTD	Meet No/Date:21/81-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/81/050/00127/AM11/	RLA File :05/24/040/00170/AM11/	Lic.No/Date:0510270349 11.08.2010	Defer Date: 12.10.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA			

for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 12.10.2010.

39	Case No.:11/21/81-ALC2/2010	Party Name:ABB LIMITED	Meet No/Date:21/81-ALC2/2010 24.08.2010	Status: Closed
	HQ File :01/81/050/00126/AM11/	RLA File :07/24/040/00170/AM11/	Lic.No/Date:0710073568 12.08.2010	Defer Date:
	Decision : NC presumed that RA has issued the licence on net to net basis as per general note 4 of Engineering products and ratification of NC is not required. The case may be treated as closed.			

40	Case No.:36/21/81-ALC2/2010	Party Name:MASIBUS AUTOMATION AND INSTRUMENTATION PVT.LTD.	Meet No/Date:21/81-ALC2/2010 24.08.2010	Status: Deffered
	HQ File :01/81/050/00151/AM11/	RLA File :08/24/040/00143/AM11/	Lic.No/Date:0810091270 16.08.2010	Defer Date: 12.10.2010
	Decision : NC decided to call hard copy from RA. The case stands deferred and to be relisted on 12.10.2010.			

PART – AR – FRESH

CASE NO. AR-32	M/s. Triveni Bialelli Industries Pvt. Ltd., Mumbai
Meeting No. 21/81	F.No.01/81/050/0427/AM09/DES-II
Dated: 24.08.2010	Advance Licence No. 0310488215 dated 29.09.2008
	RLA's F.No.03/94/40/0581/AM09

Decision: NC decided to call the firm for personal hearing on 12.10.2010 as desired by them. The case stands deferred and to be relisted on 12.10.2010.

CASE NO. AR-33	M/s. Victory Transformers & Switchgears Ltd., Hyderabad.
Meeting No. 21/81	F.No.01/81/50/659/AM-09/DES-II
Dated: 24.08.2010	Advance Licence No. 0910036579 dated 05.01.2009

	RLA's F.No.09/24/40/253/AM09
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Decision: The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 12.10.2010.

CASE NO. AR-34	M/s. Rotomag Motor & Controls Pvt. Ltd., Gujarat
Meeting No. 21/81	F.No.01/81/050/309/AM-10/DES-II
Dated: 24.08.2010	Annual Advance Licence No. 3410024589 dated 01.07.2009
	RLA's F.No.34/24/40/053/AM10

Decision: The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide their U.O dated 25.08.2010 as under:-

1. Net weight of export product at Sl. No. 1 may be specified as 12.35 MT containing 800 Kg. of Copper Wire.
2. Net weight of export product at Sl. No. 2 may be specified as 2.627 MT containing 345 Kg. of Copper Wire.
3. Quantities of import items at Sl. No 1 & 7 may be allowed as applied for i.e. 800 Kgs and 345 Kgs. respectively on net to net basis.
4. Quantities of import items at Sl. No 5 & 11 may be allowed as applied for i.e.20 Kgs and 23.04 Kgs. respectively on net to net basis
5. Quantities of import items at Sl. No 2 to 4, 6 & 8 to 10 may be allowed on net to net basis with accountability clause

R/A may take suitable consequential action accordingly.

CASE NO. AR-35	M/s. Rotomag Motor & Controls Pvt. Ltd., Gujarat
Meeting No. 21/81	F.No.01/81/050/384/AM-10/DES-II
Dated: 24.08.2010	Annual Advance Licence No. 3410025296 dated 07.10.2009
	RLA's F.No.34/24/40/106/AM10

Decision: The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide their U.O dated 25.08.2010 as under:-

1. Net weight of export product at Sl. No. 1 may be specified as 3705 Kgs containing 240 Kg. of Copper Wire.
2. Net weight of export product at Sl. No. 2 may be specified as 2736 Kgs containing 360 Kg. of Copper Wire.
3. Quantities of import items at Sl. No 1 & 7 may be allowed as applied for i.e. 240 Kgs and 360 Kgs. respectively on net to net basis.
4. Quantities of import items at Sl. No 5 & 11 may be allowed as applied for i.e.6 Kgs and 24 Kgs. respectively on net to net basis
5. Quantities of import items at Sl. No 2 to 4, 6 & 8 to 10 may be allowed on net to net basis with accountability clause

R/A may take suitable consequential action accordingly.

CASE NO. AR-36	M/s. Rotomag Motor & Controls Pvt. Ltd., Gujarat
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Meeting No. 21/81	F.No.01/81/050/793/AM-09/DES-II
Dated: 24.08.2010	Annual Advance Licence No. 3410023788 dated 20.03.2009
	RLA's F.No.34/24/40/0224/AM09

Decision: The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide their U.O dated 25.08.2010 as under:-

1. Description, Quantities of Exports Products alongwith their net weights may be specified as under:

Description	Quantity (Nos.)	Net Export Weight (Kgs.)
DC Motor, 3 H.P., 300V, 3000 RPM as per Drg. SMP-4243	180	5967
DC Motor, 0.73 H.P., 170V, 3000 RPM as per Drg. SMP-4244	60	753
DC Motor, 0.1 H.P., 24 V, 1500 RPM, K-2 Type as per Drg. SMP-4246	600	1425
DC Motor, 0.22 H.P., 24 V, 1500 RPM, AB-2 Type as per Drg. SMP-4247	600	2460
Spares, Carbon Brushes for K2 Type Size 5 x 10 mm	1200	3720
Spares, Carbon Brushes for AB2 Type Size 6.3x 12.7 mm	1200	5850
DC Geared Motor, 0.5 H.P., 90 V, 1600/64 RPM, as per Drg. 4245	800	9880

2. Quantities of import items at Sl. No 1 & 5 may be allowed as applied for i.e. 2187.8 Kgs and 86.132 Kgs. respectively on net to net basis.
3. Quantities of import items from Sl. No 2 to 4 & 6 may be allowed on net to net basis with accountability clause.
4. Import item at Sl. No 7 i.e. Gear Box Top may be deleted as the same is not required.

R/A may take suitable consequential action accordingly.

CASE NO. AR-37	M/s. Ruby Mica Co. Pvt. Ltd., Giridih
Meeting No. 21/81	F.No.01/81/050/419/AM-10/DES-II
Dated: 24.08.2010	Annual Advance Licence No. 0210136144 dated 03.12.2009
	RLA's F.No.02/24/40/0174/AM10

Decision: NC decided to forward the reply received from the firm to DIPP for examination /comments. The case stands deferred and to be re-listed on 12.10.2010.

CASE NO. AR-38	M/s. Poggen-AMP Nagarsheth Powertronics Ltd., Ahmedabad
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Meeting No. 21/81	F.No.01/81/162/195/AM-11/DES-II
Dated: 24.08.2010	Advance Licence No. 0810082365 dated 19.08.2009
	RLA's F.No.08/24/40/0195/AM08

Decision: The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per SION C-297 and as per written comments of DIPP vide their U.O dated 25.08.2010 as under:

Word "relevant" may be prefixed with the description of import item and its quantity may be allowed as 130543 Kgs inclusive of 75 % wastage as per SION C-297

R/A may take suitable consequential action accordingly.

CASE NO. AR-39	M/s. Poggen-AMP Nagarsheth Powertronics Ltd., Ahmedabad
Meeting No. /81	F.No.01/81/162/335/AM-11/DES-II
Dated: 2010	Advance Licence No. 0810082296 dated 13.08.2009
	RLA's F.No.08/24/40/0255/AM08

Decision: The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per SION C-297 and as per written comments of DIPP vide their U.O dated 25.08.2010 as under:-

Word "relevant" may be prefixed with the description of import item and its quantity may be allowed as 116655 Kgs inclusive of 75 % wastage as per SION C-297

R/A may take suitable consequential action accordingly.

CASE NO. AR-40	M/s. Poggen-AMP Nagarsheth Powertronics Ltd., Ahmedabad
Meeting No. 21/81	F.No.01/81/162/336/AM-11/DES-II
Dated: 24.08.2010	Advance Licence No. 0810082366 dated 19.08.2009
	RLA's F.No.08/24/40/0198/AM08

Decision: The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per SION C-297 and as per written comments of DIPP vide their U.O dated 25.08.2010 as under:-

Word "relevant" may be prefixed with the description of import item and its quantity may be allowed as 27912.5 Kgs inclusive of 75 % wastage as per SION C-297

R/A may take suitable consequential action accordingly.

CASE NO. AR-41	M/s. Delton Cables Ltd., Delhi.
Meeting No. 21/81	F.No.01/81/50/0624/AM-09/DES-II
Dated: 24.08.2010	Annual Advance Licence No. 0510235840 dated 05.02.2009
	RLA's F.No.05/24/40/00664/AM09

Decision: The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 12.10.2010.

CASE NO. AR-42	M/s. Delton Cables Ltd., Delhi.
Meeting No. 21/81	F.No.01/81/50/0724/AM-09/DES-II
Dated: 24.08.2010	Annual Advance Licence No. 0510232761 dated 17.12.2008
	RLA's F.No.05/24/40/0664/AM09

Decision: The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 12.10.2010.

CASE NO. AR-43	M/s. Delton Cables Ltd., Delhi.
Meeting No. 21/81	F.No.01/80/50/1460/AM-08/DES-II
Dated: 24.08.2010	Annual Advance Licence No. 0510235840 dated 05.02.2009
	RLA's F.No.05/24/40/0908/AM07

Decision: The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 12.10.2010.

under examination of DIPP.

CASE NO. AR-44	M/s. Delton Cables Ltd., Delhi.
Meeting No. 21/81	F.No.01/80/50/0097/AM-10/DES-II
Dated: 24.08.2010	Annual Advance Licence No. 0510244874 dated 30.06.2009
	RLA's F.No.05/24/40/0614/AM09
CASE NO. AR-45	M/s. Delton Cables Ltd., Delhi.
Meeting No. 21/81	F.No.01/80/50/1430/AM-07/DES-II
Dated: 24.08.2010	Annual Advance Licence No. 0510200273 dated 01.03.2007
	RLA's F.No.05/24/40/0837/AM07
CASE NO. AR-46	M/s. Delton Cables Ltd., Delhi.
Meeting No. 21/81	F.No.01/81/50/738/AM-08/DES-II
Dated: 24.08.2010	Annual Advance Licence No. 0510215720 dated 31.01.2008
	RLA's F.No.05/24/40/0814/AM08
CASE NO. AR-47	M/s. Delton Cables Ltd., Delhi.
Meeting No. 21/81	F.No.01/81/50/556/AM-08/DES-II
Dated: 24.08.2010	Annual Advance Licence No. 0510206040 dated 11.07.2007
	RLA's F.No.05/24/40/0281/AM08
CASE NO. AR-48	M/s. Bharat Heavy Electricals Limited.,
Meeting No. 21/81	F.No.01/81/50/0546/AM-09/DES-II
Dated: 24.08.2010	Annual Advance Licence No. 0510227684 dated 17.09.2008
	RLA's F.No.05/24/40/0972/AM08
CASE NO. AR-49	M/s. Gyscoal Alloy Ltd., Ahmedabad

Decision: The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 12.10.2010.

Decision: The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 12.10.2010.

Decision: Decision: The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 12.10.2010.

Decision: The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 12.10.2010.

Decision: The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide their U.O No. 3(17)/2009/TSW(B) dated 31.03.2010 (copy enclosed).

R/A may take suitable consequential action accordingly

Meeting No. 21/81	F.No.01/81/50/0542/AM-09/DES-II
Dated: 24.08.2010	Annual Advance Licence No. 0810076112 dated 20.11.2008
	RLA's F.No.05/24/40/0164/AM09

Decision: The Norms Committee decided that firm may be informed as per written comments of M/o Steel vide their U.O No 2(13)/2006-TW(Vol.V) dated 29.4.2010 (copy enclosed).

R/A may take suitable consequential action accordingly

CASE NO. AR-50	M/s. Kishor Vadilal Pvt. Ltd.,
Meeting No. 21/81	F.No.01/80/50/0462/AM-09/DES-II
Dated: 24.08.2010	Annual Advance Licence No. 0810072360 dated 05.062008
	RLA's F.No.08/24/40/040/AM09
CASE NO. B-2	M/s Bharat Enterprises, Delhi
Meeting No. 21/81	F.No.01/81/162/385/AM'11/DES-II
Dated: 24.08.2010	

PART – B– FRESH

Decision: NC decided to forward the reply received from the firm to DHI for examination /comments. The case stands deferred and to be re-listed on 12.10.2010.

Decision: NC decided to forward the reply received from the firm to DIPP for examination /comments. The case stands deferred and to be re-listed on

12.10.2010.

CASE NO. C- 10	M/s T.K. India Pvt. Ltd., Chandigarh received through DC(NSEZ)
Meeting No. 21/81	F.No.01/81/162/027/AM'11/DES-II
Dated: . 24.08.2010	

Decision: NC observed that the case is under examination to M/o Steel. The case stands deferred and to be re-listed on 12.10.2010.

PART – C– FRESH

CASE NO. C - 11	M/s MSS India Pvt., Nasik received through DC(SEEPZ-SEZ), Mumbai
Meeting No. 21/81	F.No.01/81/162/380/AM'11/DES-II
Dated: 24.08.2010	

Decision: NC observed that the case is under examination to DIPP. The case stands deferred and to be re-listed on 12.10.2010.

CASE NO. C- 12	M/s Perino IUR Kent (India) Pvt. Ltd., Chennai and M/s BVGK Engineering India Pvt. Ltd., Chennai received from PC-VI Section of DGFT and DC(MEPZ-SEZ)
Meeting No. 21/81	F.No.01/81/162/378/AM'11/DES-II
Dated: 24.08.2010	

Decision: NC observed that the case is under examination to MSME and decided to send a reminder to MSME. The case stands deferred and to be re-listed on 12.10.2010.

CASE NO. C - 13	M/s Lucas TVS Ltd., Chennai received through DC(MEPZ-SEZ), Chennai
Meeting No. 21/81	F.No.01/81/162/379/AM'11/DES-II
Dated: 24.08.2010	

Decision: NC decided to transfer the case to NC-I.
